Annexure – 4

Name of the corporate debtor - Shree Vaishanavi Ispat Limited; Date of commencement of CIRP: 14.10.2026 (The IRP became aware of the Order on 16.10.2026);
List of creditors as on: 09.11.2026

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Anadya Properties Private Limited	26.10.2026	6,423,020	6,423,020	Unsecured	0	No	1.02	0	0	0	0	The claim of Rs. 64,23,020/- has been admitted, based on the records and information presently available and provided by the creditor. The admitted claim shall, however, remain subject to further verification and reconciliation upon receipt of relevant records from the Corporate Debtor and may be revised, if required, in accordance with applicable law.
2	Frazer Goods & Supply Private Limited	27.10.2026	29,755,738	29,755,738	Unsecured	0	No	4.71	0	0	0	0	The claim of Rs. 2,97,55,738/- has been admitted, based on the records and information presently available and provided by the creditor. The admitted claim shall, however, remain subject to further verification and reconciliation upon receipt of relevant records from the Corporate Debtor and may be revised, if required, in accordance with applicable law.
3	Piyush Securities Private Limited	28.10.2026	62,891,234	62,891,234	Unsecured	0	No	9.96	0	0	0	0	The claim of Rs. 6,28,91,234/- has been admitted in full, based on the records and information presently available and provided by the creditor. The admitted claim shall, however, remain subject to further verification and reconciliation upon receipt of relevant records from the Corporate Debtor and may be revised, if required, in accordance with applicable law.
4	Kew Square Residency LLP	29.10.2026	2,263,455	2,263,455	Unsecured	0	Yes	0	0	0	0	0	The claim of Rs. 22,63,455/- has been admitted in full, based on the records and information presently available and provided by the creditor. The admitted claim shall, however, remain subject to further verification and reconciliation upon receipt of relevant records from the Corporate Debtor and may be revised, if required, in accordance with applicable law.
5	Skyona Residency LLP	29.10.2026	4,384,810	4,384,810	Unsecured	0	Yes	0	0	0	0	0	The claim of Rs. 43,84,810/- has been admitted in full, based on the records and information presently available and provided by the creditor. The admitted claim shall, however, remain subject to further verification and reconciliation upon receipt of relevant records from the Corporate Debtor and may be revised, if required, in accordance with applicable law.
6	Mr. Saurabh Rateria	29.10.2026	317,570,115	213,278,301	Unsecured	0	No	33.77	0	0	0	104,291,814	An amount of Rs. 21,32,78,301/- has been admitted based on the records and information currently available and furnished by the Creditor. However, Rs. 10,42,91,814/- of the claimed amount remains subject to further verification. The admission of the claim is provisional and subject to further scrutiny and reconciliation upon receipt of the relevant records from the Corporate Debtor. Accordingly, the admitted amount may be revised, if necessary, in accordance with the applicable provisions of law.

7	Giriraj Estates Private Limited	30.10.2026	13,782,268	8,500,000	Unsecured	0	No	1.35	0	0	0	5,282,268	An amount of Rs. 85,00,000/- has been admitted based on the records and information currently available and furnished by the Creditor. However, Rs. 52,82,268/- of the claimed amount remains subject to further verification. The admission of the claim is provisional and subject to further scrutiny and reconciliation upon receipt of the relevant records from the Corporate Debtor. Accordingly, the admitted amount may be revised, if necessary, in accordance with the applicable provisions of law.
8	SmartE Ventures Private Limited	30.10.2026	8,170,299	4,700,000	Unsecured	0	No	0.74	0	0	0	3,470,299	An amount of Rs. 47,00,000/- has been admitted based on the records and information currently available and furnished by the Creditor. However, Rs. 34,70,299/- of the claimed amount remains subject to further verification. The admission of the claim is provisional and subject to further scrutiny and reconciliation upon receipt of the relevant records from the Corporate Debtor. Accordingly, the admitted amount may be revised, if necessary, in accordance with the applicable provisions of law.
9	Mr. Giriraj Ratan Binani	30.10.2026	17,256,751	17,256,751	Unsecured	0	Yes	0	0	0	0	0	The claim of Rs. 1,72,56,751/- has been admitted in full, based on the records and information presently available and provided by the creditor. The admitted claim shall, however, remain subject to further verification and reconciliation upon receipt of relevant records from the Corporate Debtor and may be revised, if required, in accordance with applicable law.
Total			**462,497,690**	**349,453,309**		**0**		**51.55**	**0**	**0**	**0**	**113,044,381**	